

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL-APPLICATION-NO.841-OF-1997

DATE-OF-ORDER:10th-July,-1997

BETWEEN:

I.VENKATESH

.. APPLICANT

AND

1. Naval Dock Yard rep., by its  
Admiral Superintendent, Visakhapatnam-14,
2. The Employment Officer,  
Employment Exchange,  
Visakhapatnam.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.P.B.VIJAYA KUMAR

COUNSEL FOR THE RESPONDENTS:Mr.V.RAJESWARA RAO, ADDL.CGSC

CORAM:

HON'BLE SHRI H.RAJENDRA PRASAD, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

INTERIM ORDER

ORAL ORDER (PER HON'BLE SHRI H.RAJENDRA PRASAD, *Q/17*  
MEMBER (ADMN.)

Heard Mr.V.Durga Rao for Mr.P.B.Vijaya Kumar, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned standing counsel for R-1. Respondent No.2 is only a formal party in view of what is being directed below.

2. The applicant has filed this OA for a direction to the Respondent-1 to consider his name for the post of Unskilled Labourer in the office of the said respondent without insisting on sponsorship of his name by Respondent

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No.2, along with the candidates sponsored by the Employment Exchange, that is, the Respondent-2.

3. Relying upon the judgement of the Hon'ble Supreme Court in the case of Excise Superintendent, Malkapatnam, Krishna District v. KBN Visweswara Rao and others (reported in 1996(6) SCALE 676), the applicant submits that his case should be considered even though his name has not been sponsored by the Employment Exchange, the Respondent-2.

4. We have disposed of similar cases earlier. In view of the decision cited above, the following directions are given:

(i) The Respondent-1 should consider the case of the applicant for the post of Unskilled Labourer without insisting that his name be sponsored by the Employment Exchange provided he submits his application seven clear days before the stipulated date for selection either by written test/interview.

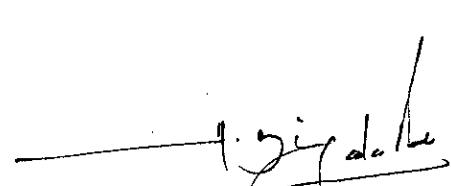
(ii) If the applicant does not come up in the selection, the application stands dismissed. The respondents should inform the Tribunal, the result of the selection through their standing counsel so as to confirm the dismissal order.

(iii) If the applicant succeeds in the selection and is within the number of vacancies to be filled up, then



his results should not be announced until further order in  
this OA.

  
(B.S.JAI PARAMESHWAR)  
MEMBER (JUDL.)  
10.7.97

  
(H.RAJENDRA PRASAD)  
MEMBER (ADMN.)

DATED:- 10th July, 1997  
Dictated in the open court.

vsn



O.A.341/97

-3-

O.A. 842/97

17

To

1. The Admiral Superintendent,  
Naval Dock Yard, Visakhapatnam-14.
2. The Employment Officer,  
Employment Exchange, Visakhapatnam.
3. One copy to Mr.P.B.Vijayakumar, Advocate, CAT.Hyd.
4. One copy to Mr.V.Rajeswara Rao, Addl.CGSC.CAT.Hyd.
5. One spare copy.

pvm

CC 11-7-97

T COURT

IV

TYPED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN  
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

The Hon'ble Mr. B.S.Tai parameswari

Dated: 10 - 7 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

841/97

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक विधिकरण  
Central Administrative Tribunal  
प्रेषण/DESPATCH.

21 JUL 1997

हैदराबाद न्यायपीठ  
HYDERABAD BENCH